

विधि और विधायी कार्य विभाग

Bhopal the 14th May 2023

F.No. 2134/XXI-B(One)/2023 - In supersession of all previous notifications issued on the subject Indian Law Reports by the High Court of Madhya Pradesh, prior to this date, the Governor of Madhya Pradesh, in consultation with the Chief Justice of the High Court of Madhya Pradesh is pleased to make the following rules in respect to publication of the Indian Law Reports, Madhya Pradesh series, namely :-

1. The Editorial staff of the Indian Law Reports, Madhya Pradesh Series, shall consist of one Chief Editor (part-time), three Editors (part-time). One Assistant Editor and eight Reporters (part-time).
2. (1) The Chief Editor, Editors, Assistant Editor and Reporters shall work under the control and supervision of a Committee to be constituted as follows :-
 - (i) One Puisne Judge of the High Court of Madhya Pradesh to be nominated by the Chief Justice;
 - (ii) The Advocate General (ex-officio);
 - (iii) Three Advocates practicing in the High Court to be nominated by the Chief Justice;
 - (iv) The Chief Editor (ex-officio);
 - (v) The Principal Registrar;
 - (vi) The Principal Registrar (Judicial) (ex-officio).

- (2) The Chief Justice of the High Court of Madhya Pradesh shall be the Parton-in-Chief of the Indian Law Report (Madhya Pradesh) Committee.
- (3) The Puisne Judge, nominated by the Chief Justice, shall be the Chairman of the Committee.
- (4) The Secretary of the Committee shall be nominated by the Chief Justice.
3. (1) The Chief Editor, the Editors and the Reporters shall be appointed by the Governor on the recommendation of the Chief Justice.
- (2) The Chief Editor and the Editors may be appointed on part-time basis. The term of office of the Chief Editor/Editors shall be five years, however, he shall be eligible for re-employment for successive terms of five years by the Chief Justice. Ordinarily no person shall be appointed as a Chief Editor/Editor after the age of sixty years.
- (3) The Reporters shall be appointed on part-time basis for a period of three years but shall be eligible for re-appointment for successive periods of three years by the Chief Justice. Ordinarily no person shall be appointed as Reporter after the age of sixty.
- (4) The Chief Editor/Editors and the Reporters shall be entitled to such pay as may from time to time be fixed by

- the Governor on the recommendation of Chief Justice. The Chief Justice may at any time dispense with the services of the Chief Editor/Editor(s) and the Reporter(s) after giving one month's notice.
- (5) In case the Chief Editor, any Editor or any Reporter is unwilling to continue with ILR, he/she shall tender his/her resignation in writing to the Chief Justice, with one month's prior notice.
4. The strength of Editor, Assistant Editor and Reporters may be revised by the Committee from time to time and if required may enhance the strength with the approval of the State Government.
 5. The Committee may, with the previous approval of the Chief Justice, make/amend Rules to conduct the business of the Committee.
 6. The reports shall be published under the authority of the State Government and the Committee is hereby empowered to publish them under such authority.
 7. The Committee is hereby empowered to authorize the incumbent Principal Registrar, ILR to publish his name as the Publisher of ILR, Madhya Pradesh Series, in its issues for the purpose of registration with the Registrar of Newspapers for India, New Delhi.
 8. The Registrar General of the High Court of Madhya Pradesh, Jabalpur, shall have the power to enter into an agreement with any private Printing Press and shall have the power to incur the necessary expenses and make payment of printing bills within the limits prescribed by the Chief Justice/Revenue Department of Government of Madhya Pradesh, Bhopal, as the case may be.

By order and in the name of the Governor of Madhya Pradesh,
B. K. DWIVEDI, Principal Secy.

भोपाल, दिनांक 28 जून 2023

शुद्धि-पत्र

फा.क्र.-3207-इक्कीस-ब(एक)-2023.- राज्य शासन, एतद्वारा, इस विभाग की अधिसूचना क्रमांक 2134/XXI-B(One)/2023, दिनांक 14 मई, 2023 के संबंध में निम्नलिखित शुद्धि-पत्र जारी करता है, अर्थात्:-

उक्त अधिसूचना में, नियम 2 में उप-नियम (1) में शब्द "an" के स्थान पर शब्द "and" एवं नियम 2 के उप-नियम (1) के खण्ड (v) में शब्दों "The Principal Registrar" के स्थान पर शब्दों "The Principal Registrar, ILR (ex-officio)" पढ़े जाएं।

मध्यप्रदेश के राज्यपाल के नाम से तथा आदेशानुसार,

उमेश पाण्डव, सचिव